

**Writ of Summons in a summary suit. (Rule 69)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT. To

..... (Defendant)

Whereas the plaintiff abovenamed has instituted a suit against you under Order XXXVII of the Code of Civil Procedure, 1908, as set out in the plaint herein, whereof the following is a concise statement, viz:-

You are hereby summoned to cause an appearance in person or a Vakalatnama to be entered for you in this Court within ten days from the service hereof upon you; in default whereof the plaintiff will be entitled at any time after the expiration of such ten days to obtain a decree for any sum not exceeding the sum of Rs. .... and the sum of Rs. .... for costs together with such interest, it any, as the Court may order.

If you cause an appearance in person or a Vakalatnama to be entered for you, the plaintiff will thereafter serve upon you a Summons for Judgment at the hearing of which you will be entitled to ask the Court for leave to defend the suit.

Leave to defend may be obtained if you satisfy the Court by affidavit or otherwise that there is a defence to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.

Witness ....., Chief Justice at Bombay aforesaid,  
this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Advocate for the plaintiff :

Address :